

---

**(2021) 05 NCLT CK 0003**

**In the National Company Law Appellate Tribunal, Pricipal Bench, New Delhi**

**Case No :** Company Petition No. IB-2410/ND Of 2019

Reliable Finance Corpn Pvt. Ltd.

APPELLANT

Vs

Nature India Communique Ltd.

RESPONDENT

---

**Date of Decision :** 03-05-2021

**Acts Referred:**

Insolvency And Bankruptcy Board Of India (Insolvency Resolution Process For Corporate Person) Regulations, 2016 — Regulation 6

Insolvency And Bankruptcy (Application To Adjudicating Authority) Rules, 2016 — Rule 4

Insolvency And Bankruptcy Code, 2016 — Section 7, 7(5), 14(1), 14(2), 14(3), 14(4)

**Citation :** (2021) 05 NCLT CK 0003

**Hon'ble Judges :** Dr. Deepti Mukesh, J;Sumita Purkayastha, Member (Technical)

**Bench :** Division Bench

---

**Judgement**

Disbursement,Amount,Default date

07.06.2018,"10,00,000/-",06.06.2019

Interest @6% PA

06.06.2019","60,000/-",07.06.2019

Penal interest @10% PA

07.06.2019","26,718/-",06.09.2019

Total,"10,86,718/-",

the expense to perform the functions assigned to him in accordance with regulation 6 of Insolvency and Bankruptcy Board of India (Insolvency,,

Resolution Process for Corporate Person) Regulations, 2016. The needful shall be done within three days for the date of receipt of this order by the",,

Financial Creditor. The amount however be subject to adjustment by the

Committee of Creditors as accounted for by Interim Resolution Professional,,  
and shall be paid back to the Financial Creditor.,,

17. As a consequence of the application being admitted in terms of Section 7(5) of IBC, 2016 moratorium as envisaged under the provisions of Section",,,

14(1) shall follow in relation to the Respondent prohibiting proviso (a) to (d) of the Code. However, during the pendency of the moratorium period,",,

terms of Section 14(2) to 14(4) of the Code shall come in vogue.,,

18. A copy of the order shall be communicated to the Applicant, Corporate Debtor as well as to the IRP above named by the Registry. In addition, a",,,

copy of the order shall also be forwarded to IBBI for its records. A copy of this order be also sent to the ROC for updating the Master Data. ROC,,

shall send compliance report to the Registrar, NCLT.",,